

Statement

Net Profit & Loss of various Public Undertakings during the last 3 years

| | (Rupees in lakhs) | | |
|---|-------------------|-------------|-------------|
| | 1980-81 | 1981-82 | 1982-83 |
| 1. Dredging Corporation of India Ltd. | (+) 19.42 | (+) 535.04 | (+) 37.99 |
| 2. Cochin Shipyard Limited | (+) 288.45 | (+) 1.71 | (-) 968.27 |
| 3. Hindustan Shipyard Limited | (-) 765.97 | (-) 597.67 | (-) 637.12 |
| 4. Indian Road Construction Corporation | (+) 19.37 | (+) 10.00 | (+) 21.46 |
| 5. Central Inland Water Transport Corporation Limited | (-) 608.62 | (-) 618.38 | (-) 502.11 |
| 6. Delhi Transport Corporation | (-) 4466.00 | (-) 4892.00 | (-) 7349.00 |
| 7. Shipping Corporation of India Limited | (+) 1836.00 | (+) 474.00 | (-) 2444.00 |
| 8. Mogul Line Limited | (+) 63.96 | (+) 36.73 | (-) 1901.40 |
| Profit = (+) | | | |
| Loss = (-) | | | |

Improvement of relations with Pakistan

*350. SHRI ROBIN KAKATI: Will the Minister of EXTERNAL AFFAIRS be pleased to state the details of steps, Government have taken to normalise relations with Pakistan in recent months?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): At the inaugural session of the Indo-Pak Joint Commission held in Islamabad from June 1 to 4, 1983 discussions were held on concrete proposals for co-operation in different areas. These will be further discussed by the four sub-commission when they meet again.

Amongst follow up steps in implementation of Joint Commission meeting decisions have been reduction in postal rates, improvement in tele-communication facilities and some relaxation of visa formalities.

Drafts of separate agreements on Culture and Tourism had been given to the

Pakistan Government and their reaction is still awaited.

Fourth Self-financing Scheme

*352. SHRI ALADI ARUNA alias V. ARUNACHALAN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is fact that the Delhi Development Authority has recently asked the persons registered under the 1976 housing scheme and who are still awaiting allotment of flats to opt for the Fourth Self-Financing Scheme or seek refund of their registration money;

(b) whether the 1976 registrants opting for the Fourth Self-Financing Scheme will be treated junior to those earlier registered in that scheme launched in 1982;

(c) if so, what are the reasons for treating 1976 registrants junior to registrants in the Fourth Self-Financing Scheme;